

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 598/MP/2020

- Subject : Petition under Section 79 (1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to Change in Law as per Article 34 of the Power Supply Agreement dated 26.12.2014 read with Article 39.1 of the Power Supply Agreement.
- Date of Hearing : 30.9.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : Kerala State Electricity Board (KSEB) and 2 Ors.
- Parties Present : Shri Buddy Ranganadhan, Advocate, BALCO
Shri Nishant Kumar, Advocate, BALCO
Shri Animesh Kumar, Advocate, BALCO
Ms. Utkarsha Sharma, Advocate, BALCO
Ms. Shweta Singh, Advocate, BALCO
Shri Prabhas Bajaj, Advocate, KSEB
Shri Md. Zeyauddin, BALCO
Shri Rajeev Goswami, BALCO
Shri Amber Siddiqui, BALCO

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel appearing on behalf of Respondent No.1, KSEB prayed for an adjournment due to non-availability of the arguing counsel, which was not opposed by the learned counsel for the Petitioner, and requested to list the matter in the first week of October, 2021. Accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing on 14.10.2021.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**